

MAHARASHTRA NEW TOWN DEVELOPMENT AUTHORITIES (TERM OF OFFICE AND CONDITIONS OF SERVICE OF MEMBERS) RULES, 1976

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In exercise of the powers conferred by sub-section (1) and clause (xxxviii) of sub-section (2) of Section 158 read with sub-section (6) of section 113 and section 5 of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the makes the following Rules, the same having been previously published as required by sub-section (1) of the said Section 158, namely:-

1. Short litle. :-

These Rules may be called the Maharashtra New Town Development Authorities (Term of Office and Conditions of Service of Members) Rules, 1976.

2. Definitions. :-

In these Rules unless the context otherwise requires,-

(1)

(a) Act" means the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII ol" 1966);

(b) "Development Authority" means a new Town Development Authority constituted under sub-section (2) of Section 113 .

(c) "Section" means a section of the Act;

(2) Words and expressions used in these rules but not defined shall

have the meanings respectively assigned to them in the Act.

3. Term of office and conditions of service of members of Development Authority. :-

(1) Save as otherwise provided in these rules, the members of a Development Authority shall hold office for a period of live years from the date of the notification constituting the Development Authority:

Provided that, the Slate Government may, on a written request of the Development Authority, by an order extend the term of office of the members of such period or periods not exceeding two years at a time as it deems fit:

Provided further that, a member who has been appointed as representing the local authorities in the Region shall not continue as a member of a Development Authority, if he ceases to be a member of the local authority concerned.

(2) A member (other than the Chief Executive Officer and the Town Planning Officer) shall be disqualified for being appointing or continuing as a member of a Development Authority, so long as he is in the employment of the Development Authority.

(3) A member shall cease to be a member of a Development Authority if he-

(i) is declared to be of unsound mind by a competent court; or

(ii) is adjudged insolvent;

(iii) has been convicted by any court in India of any offence, and sentenced to imprisonment for not less than two years; or

(iv) is absent without the permission of the Development Authority in writing from two consecutive meetings thereof or from all the meetings of the Development Authority lor four consecutive months.

(4) A member other than the Chief Executive Officer or a person nominated by him and the Town Planning Officer, who is directly or indirectly concerned or interested in any proposal before the Development Authority, or is professionally interested on behalf of a principal or other person in any matter concerning the Development Authority, or is engaged at the time in any proceedings against the Development Authority, shall at the earlier possible opportunity, disclose the nature of his interest to the Development Authority and the disclosure shall be recorded in the minutes of the Development Authority. The said member shall not be present at any time at the meeting of the Development Authority when such proposal is discussed, unless his presence is required by the other members for the purpose of eliciting information but no member so required to be present shall vote on any such proposal:

Provided that, a member shall not be deemed to be concerned or interested as aforesaid by reason only of his being a share-holder of a Company concerned in such proposal.